

GOVERNMENT OF INDIA  
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING  
DEPARTMENT OF ANIMAL HUSBANDRY and DAIRYING  
RAJYA SABHA  
UNSTARRED QUESTION No. 2030  
TO BE ANSWERED ON THE 23<sup>RD</sup> DECEMBER, 2022

**DIVESTMENT OF SHAREHOLDING BY NDDB**

2030 PROF. MANOJ KUMAR JHA:

Will the Minister of Fisheries, Animal Husbandry and Dairying be pleased to state:

- (a) whether National Dairy Development Board (NDDB) selling its 10 per cent shares held in Metro Dairy Limited, Kolkata to financial institution ICICI violated section 16(1)(b) of the NDDB Act;
- (b) if not, whether NDDB abdicated its responsibility u/s 16(1)(b) of the NDDB Act and deliberately handed over 51 per cent control of a cooperative/Government controlled company to private institutions; and
- (c) whether NDDB acted in a similar manner to hand over control of institutions or companies that are in the control of cooperatives and/or Government to private institutions, if so, the details thereof?

**ANSWER**

**THE MINISTER FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING  
(SHRI PARSHOTTAM RUPALA)**

- (a) **&(b)** The National Dairy Development Board (NDDB) has informed that vide Agreement dated 31.05.1993, NDDB was holding 10% of the shares of Metro Dairy Limited, Kolkata which was a Joint Venture Company formed between West Bengal Milk Federation, NDDB, and Keventer Agro Limited. The NDDB sold its share to the financial institution ICICI, in accordance with the provisions of the Shareholders' Agreement. NDDB has further intimated that while carrying out its functions, the NDDB continues to adopt the cooperative focussed strategy since its inception and has never abdicated its responsibility under Section 16(1)(b) of the National Dairy Development Board Act, 1987.
- (c) No Sir.

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